

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

PETITION No./IA No.	IA(IBC)/83/KOB/2023 IA(IBC)/19/KOB/2023 in CP(IB)/5/KOB/2021
SECTION	NCLT RULE 55
NAME OF PARTIES	RANI VARGHESE V/S SAMSON AND SONS BUILDERS AND DEVELOPERS PVT LTD & ANOTHER.
PETITIONERS ADVOCATE/ PROFESSIONAL	SHIVSHANKAR R PANICKER, SRISHTI THUKRAL.
RESPONDENTS ADVOCATE/ PROFESSIONAL	INDIA LAW.

Office
Notes

Video Conference

15 March 2023

O R D E R

IA(IBC)/83/KOB/2023 IA(IBC)/19/KOB/2023 in CP(IB)/5/KOB/2021

Learned Senior Counsel Mr. M.Chinmoy Sharma appears on behalf of the applicant. Learned counsel M. Vinod PV is present for the Resolution Professional. Resolution Professional is also present in person.

This is an application filed by the applicant in IA(IBC)/19/KOB/2023 under Rule 55 of NCLT Rules, 2016 to condone the delay of three days in filing the rejoinder. Opposite side has no objection. Hence, this application is allowed and the rejoinder is taken on file.

IA(IBC)/19/KOB/2023 in CP(IB)/5/KOB/2021

Learned senior counsel Mr. Chinmoy Sharma appears on behalf of the applicant. Leaned counsel Mr.Vinod PV appears on behalf of RP. Learned RP Mr. K. Parameswaran Nair is also present in person. Applicant's side submission heard.

Respondent's side agreed to give notice to the land owner applicant before finalisation of the Resolution Plan pending with the RP. RP also agreed to give notice to the applicant to participate in the discussion to be held regarding the approval of the Resolution Plan. At this juncture to facilitate the applicant to participate in the proposed meeting by the consent of both sides, thus application is adjourned. List the matter for further consideration on 29.03.2023.

MA(IBC)/02/KOB/2023 in CP(IB)/5/KOB/2021

Learned counsel Mr. Ligu V.Stephen appears on behalf of the applicants. Leaned counsel Mr.Vinod PV represents the Resolution Professional. Learned Resolution Professional Mr. K. Parameswaran Nair is also present in person. Leaned counsel for the applicant seeks permission to file rejoinder in respect of reply received from the respondent. They may do so by following the procedure specified under the NCLT Rules, 2016. List the matter on 29.03.2023, Rejoinder application to be tagged along, if found defect free.

Sd /-

**Satya Ranjan Prasad
Member (Technical)**

Sd /-

**P. Mohan Raj
Member (Judicial)**